



नई दिल्ली
NEW DELHI

याचिका संख्या./ Petition No.: 211/MP/2019

कोरम/ Coram:

श्री पी. के. पुजारी, अध्यक्ष/ Shri P. K. Pujari, Chairperson
श्री आई. एस. झा, सदस्य/ Shri I.S. Jha, Member
श्री अरुण गोयल, सदस्य/ Shri Arun Goyal, Member

आदेश दिनांक/ Date of Order: 14th of September, 2021

IN THE MATTER OF:

CORRIGENDUM TO ORDER DATED 25.01.2021 IN PETITION No.211/MP/2019

Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.06.2016 executed between Rattan India Solar 2 Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws

AND IN THE MATTER OF:

RattanIndia Solar 2 Private Limited,
5th Floor, Tower-B, Worldmark 1 Aerocity,
New Delhi- 110037.

...Petitioner

VERSUS

1. Solar Energy Corporation of India Limited,
D-3, First Floor, A Wing, District Centre, Saket,
New Delhi 110017

2. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14- Ashok Marg,
Lucknow – 226001

...Respondents

शुद्धिपत्र /CORRIGENDUM

In 2nd line of paragraph 46 and 4th line of sub para a. of paragraph 59 the order dated 25th of January, 2021 in Petition No. 211/MP/2019,

the words appearing as “ *supply of imported goods*”
shall be read as “ *supply of goods*”.

2. Except for the above, all other terms contained in the order dated 25th of January, 2021 in Petition No. 211/MP/2019 remain unchanged.

Sd/-
अरुण गोयल
सदस्य

Sd/-
आई.एस.झा
सदस्य

Sd/-
पी. के .पुजारी
अध्यक्ष